

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

27/02/2019

O.A./260/129/2019
WITH IO

J JENA
-V/S-
NISER

ITEM NO:17

FOR APPLICANTS(S) Adv. : Ms. S. Jena

FOR RESPONDENTS(S) Adv.: Mr. C.M. Singh

Notes of The Registry	Order of The Tribunal
	Heard Learned Counsel for the applicant and Learned Counsel for the respondents. Ld. Counsel for the Applicant submitted that grievance of the applicant relates to promotion although his colleagues are being promoted to the higher post. The committee has been constituted by respondent no.2 on applicant's representative vide order of Annexure-F but no action has been taken. Ld. Counsel for the respondents submitted objected on the ground of delay in filing the OA. In view of the above submissions and taking into account, the fact that the recruitment rule and promotion policy are being framed by the respondents as per the letter dated 16.06.2017 of the respondents, the OA is disposed at this stage with a direction to Respondent No.2 to consider the case of the applicant as per provision of law and dispose it of by passing a speaking and reasoned order, copy of which shall be communicated to the applicant within three months from the date of

receipt of copy of this order.

It is made clear that we have not expressed any opinion on the merit of this case while passing this order.

The O.A. is disposed of accordingly . No costs.

Copy of this order along with paper books be sent by the Registry to Respondent No.2/competent authority within 07 days by speed post at the cost of the applicant for which Ld. Counsel for the applicant has agreed to deposit the postal requisites by 07.03.2019.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

pms